

Monitoring mechanism over FSSAI

1057. SHRI T. K. RANGARAJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Ministry have any monitoring mechanism over the Food Safety and Standards Authority of India (FSSAI), if so, the details thereof;

(b) how such huge quantity of noodles were allowed to be sold overlooking the safety aspect prescribed in the FSSAI Act;

(c) whether the Ministry found any negligence on the part of officials of FSSAI for this huge haul of noodles; and

(d) if so, the action proposed to be taken on the officials?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) The Food Safety and Standards Authority of India (FSSAI) is a statutory body under the Department of Health and Family Welfare. It is responsible for regulating and monitoring the manufacture, storage, distribution, sale and import of food articles so as to ensure safe and wholesome food under section 16 of the Food Safety and Standards Act, 2006. The Food Authority takes approval of the Government whenever required and the Central Government has the power to issue directions to the Food Authority.

(b) Food Business Operators manufacture, store, distribute or sell food including noodles in accordance with the terms and conditions of license issued to them including meeting all pertinent requirements under the Food Safety and Standards Act, 2006 and regulations thereunder.

(c) No specific case of negligence on part of FSSAI in issuing licenses for noodles have been brought to the notice of the Ministry.

(d) Does not arise.

National Health Profile — 2015

1058. SHRI RANJIB BISWAL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has released the National Health Profile — 2015, if so, the details thereof;

(b) whether as per the said report, the cases of diabetics and Acute Respiratory Infection are on the rise;